

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.1932 of 2021

1. Saddam Kuraisi @ Saddam Kuraisi
2. Jahangir Kuraisi
3. Kamruddin Kuraisi @ Md. Kamruddin Kuraisi
..... Petitioners
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : None
For the State : None

Order No.02 Dated- 23.04.2021

The matter is taken up through video conferencing.

No one turns up on behalf of the parties.

The petitioners are directed to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

Apprehending their arrest in connection with Hunterganj P.S. Case No.101 of 2020 instituted under Sections 147, 148, 149, 153A, 342 of the Indian Penal Code, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Perusal of the record reveals that the allegation against the petitioners is that the informant's husband had advised Samsad Kuraisi to maintain social distancing and follow the protocol of quarantine as his brother who had come from Mumbai, was wandering in the village and it is alleged that Samsad Kuraisi along with his family members came to the house of the informant and threatened her and on arrival of the police, they fled away. It has been averred in the instant anticipatory bail application that the allegation against the petitioners is false and general and omnibus in nature. It has also been averred that there does not appear to be any physical harm done to the informant or any of his family members. It has been next averred that the co-accused, with similar allegations, has already been given the privileges of anticipatory bail by a co-ordinate Bench this court vide order dated 15.01.2021 passed in A.B.A. No.6662 of 2020. It has been further averred in para-15 of the instant anticipatory bail application that the petitioners are ready and willing to abide by any terms and conditions imposed upon them by this Court.

Considering the facts of the case, I am inclined to grant privileges of anticipatory bail to the petitioners on the principle of parity with the co-accused persons who have already been given the privileges of anticipatory bail. Accordingly, the petitioners are directed to surrender in the Court of learned C.J.M., Chatra within six weeks from today and in the event of their arrest or surrendering, the petitioners will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount to the satisfaction of learned C.J.M., Chatra in connection with Hunterganj P.S. Case No.101 of 2020 **with the condition that they will cooperate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish their mobile number and photocopy of the Aadhar Card with an undertaking that they will not change their mobile number during the pendency of the case and they will not disturb or annoy the informant in any manner during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)